



2026:AHC:125166

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S
482 BNSS No. - 5520 of 2026**

Vipin @ Vipin

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite
Party(s)

Counsel for Applicant(s) : Sanjay Kumar Srivastava
Counsel for Opposite Party(s) : G.A.

Court No. - 6

HON'BLE ANIL KUMAR-X, J.

1. Heard learned counsel for the applicant as well as Sri V.K. Rai, learned Additional Government Advocate for the State.

2. This application has been moved on behalf of the applicant seeking anticipatory bail in Case Crime No. 26 of 2026, under Sections 191(3), 190, 121(1), 132, 126(2), 109(1) 131, 125, 351(2), 324(4) of BNS, Police Station-Kotwali Chandapa, District- Hathras during the pendency of trial.

3. It is submitted that similarly placed co-accused Dhannu @ Abhimanyu, Pinki, Ashif Malik & Ramprasad @ Rampa have already been enlarged on anticipatory bail by this Court vide orders dated 25.03.2026, 25.03.2026, 18.03.2026 & 20.03.2026 passed in Criminal Misc. Anticipatory Bail Application No. 2322 of 2026, Criminal Misc. Anticipatory Bail Application No. 2299 of 2026, Criminal Misc. Anticipatory Bail Application No. 2264 of 2026 & Criminal Misc. Anticipatory Bail Application No. 2134 of 2026, respectively. He has further submitted that since the role of the applicant is identical to that of co-accused Dhannu @ Abhimanyu, Pinki, Ashif Malik & Ramprasad @ Rampa, who have already been enlarged on bail. the applicant is also entitled to be released on anticipatory bail in the event of arrest. It is submitted that applicant is having

apprehension of arrest by the police any time in the above-mentioned case, whereas there is no credible evidence against him. If the applicant is enlarged on bail, he will not misuse the liberty and will cooperate with the investigation/trial.

4. Per contra, learned A.G.A. opposed the prayer for anticipatory bail but could not dispute the fact that similarly placed co-accused have already been enlarged on anticipatory bail.

5. Considering the settled principles of law regarding anticipatory bail, nature of accusation, role of applicant and also the fact that similarly placed co-accused have already been enlarged on anticipatory bail and all attending facts and circumstances of the case, without expressing any opinion on the merits of the case, the anticipatory bail application is allowed.

6. The applicant-**Vipin @ Vipin** is directed to appear before the Investigating Officer/Court concerned within a period of 15 days from today alongwith a copy of this order, and shall furnish personal bond with two sureties each in the like amount to the satisfaction of the court concerned.

The applicant shall be released on anticipatory bail till the conclusion of trial, subject to the following conditions:-

(i) The applicant shall make himself available before the Investigating Officer/Court concerned on the date fixed in the matter and will cooperate in the investigation/trial.

(ii) The applicant shall not directly or indirectly, make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police office.

(iii) The applicant shall not leave India without the previous permission of the Court and if he has passport, the same shall

be deposited by him before the S.S.P./S.P. Concerned.

7. In case of breach of any of the above conditions, the court concerned shall be at liberty to take appropriate coercive action for appearance of the accused or to cancel the bail granted. Identity, status and residence proof of the applicant and sureties be verified by the court concerned before the bonds are accepted.

June 3, 2026
Neetu

(Anil Kumar-X,J.)